

and other related issues, the question of keeping a part of the future D.A. instalments in deposit came up for discussion. No conclusions have so far been reached.

(b) The estimated cost of an instalment of D.A. to the Central Government employees is Rs. 62 crores per annum. The question of the payment of the D.A. instalments that have become due for consideration, therefore, requires careful consideration particularly in the light of its effect on the general economic situation and the Budget; hence the time-lag.

(c) No suggestion in this regard was under consideration of the Government and, therefore, the question of any decision on it does not arise.

Nagpur-Delhi and Madras-Hyderabad flights by Indian Airlines

2109. SHRI NARASINGHA PRASAD NANDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to connect Nagpur with Delhi, Madras and Hyderabad by Indian Airlines for the remaining two days of the week, if so, by when it is likely to be connected; and

(b) whether Government propose to develop Nagpur Airport to make it worthy for Air bus service and for landing International flights in case of diversion of flights from Bombay and other cities during the next two years and also creating extra facilities and amenities for the passengers there?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) The present traffic demand to and from Nagpur is adequately met by the existing 4 days B-737 service Delhi/Nagpur/Hyderabad and once weekly Delhi/Nagpur/Madras service.

(b) There is no proposal to operate Air bus services to Nagpur during the current Plan period.

Loan for Kerala Government from Gulf Countries

2110. SHRI C. HARIDAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a consortium of Gulf Countries has offered Dollar 10 billion (Rs. 1,000 crores) to Kerala Government as loan for implementing a massive industrialisation programme;

(b) if so, what are the names of the members of the consortium;

(c) what is the rate of interest payable and the terms of repayment;

(d) what are the details of utilisation of the proposed loan;

(e) whether Central Government have given clearance for the same; and

(f) if not, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) to (d) Government of India have received no formal proposal from the Government of Kerala regarding consortium of Gulf Countries offering a loan of \$ 10 billion to Kerala Government.

(e) and (f) Do not arise.

India Garment Fair

2111. SHRI C. HARIDAS: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Trade Development Authority had organised an India Garment Fair in Japan in July, 1981;

(b) whether any orders have been bagged by the Trade Development Authority in that Fair;

(c) if so, the value of the order and the items so ordered; and

(d) what is the total expenditure incurred by the Trade Development Authority in organising this Fair?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) to (d) The Trade Development Authority (TDA) had organised an India Garment Fair in Japan in July, 1981. At this Fair orders worth about Rs. 2.13 crores were booked for export of items such as ladies blouses, dresses, high fashion garments etc. The Fair was organised with the technical and financial assistance made available by The International Trade Centre/UNCTAD/GATT, Geneva, a U.N. agency which met the entire expenditure. The expenditure in rupees was, however, met by the TDA which was about Rs. 5,000 only.

(Contract for export of rice to USSR

2112. SHRI JAGDISH PRASAD MATHUR: Will the Minister of COMMERCE be pleased to state:

(a) the details of the contract under which rice was supplied to U.S.S.R. during the year 1979-80 and 1980-81 and when and what amount of rice was exported in each consignment; and

(b) whether any consignment was held up for lack of Agmark; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) Contracts for export of rice to the USSR have been concluded by a number of agencies including those in the private sector. Full details of these contracts, the dates and the quantities of rice exported are not available.

(b) We have no information if any of these consignments is held up for want of Agmark.

Irregularities in grant of loans by Nationalised Banks

2113. SHRI M. KALYANASUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether any complaints have been brought to his notice regarding irregularities in grant of loans by Punjab and Sind Bank;

(b) whether there are similar allegations against any other nationalised bank;

(c) whether any action has been taken by Government or Reserve Bank of India to enquire into the allegation; and

(d) if so, what are the findings of such enquiries?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c) Complaints regarding irregularities in grant of loans etc. by employees of nationalised banks are received from time to time. These are looked into by the Reserve Bank of India and the Management of the Bank concerned and suitable action taken as may be called for. In the recent past information regarding certain alleged irregularities in the lending operations of Punjab & Sind Bank was received by the Government and the Reserve Bank and the enquiries are in progress. Necessary action against those responsible, if any, will be taken if charges are established.

The jurisdiction of the Central Vigilance Commission extends over all the nationalised banks and the serious cases are investigated by the Central Bureau of Investigation. Action against defaulting Officers is taken in accordance with the prescribed procedure.

(d) The findings of the enquiry into the allegations in respect of Punjab & Sind Bank are still awaited.